

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 01st day of December, 2003.

Original Application No. 1171 of 2003.

Hon'ble Mr. D.R. Tiwari, Member- A.

G.P. Upadhyay S/o Late Pt. Ramkrishan  
R/o Vill. and P.O. Shamshergarh,  
Distt. Dehradun (Uttaranchal).

.....Applicant

Counsel for the applicant :- Sri A. Rajendra

V E R S U S

1. The Union of India through Secretary,  
M/o Science and Technology, Govt. of India,  
New Mahrouli Road, New Delhi.
2. The Surveyor General Of India,  
Hathibarkala Estate, Dehradun.
3. The Director G&RB (Admn.), Survey of India,  
17, E.C. Road, Dehradun.

.....Respondents

Counsel for the respondents :- Sri G.R. Gupta

O R D E R

By this O.A the applicant has prayed for direction to the respondents for payment of amount of gratuity. Learned counsel for the applicant has submitted that the applicant retired on 30.04.1986. In para 4.3 of the O.A the applicant has made specific averment that his gratuity amounting to Rs. 30,525/- has not been paid. For this purpose he represented to Surveyor General of India for payment of the same.

2. Sri G.R. Gupta, learned counsel for the respondents has submitted that the case is highly time barred. However, learned counsel for the applicant opposes this as the payment of gratuity is a recurring cause of action by the courts.

*Dain'*

3. Since the time when the applicant retired, more than 17 years has elapsed, the ends of justice will <sup>be</sup> better be served, if the respondents is directed to decide the representation of the applicant within stipulated time.

4. In view of the above, the Surveyor General of India, Hathibarkala Estate, Dehradun (respondent No. 2) is directed to decide the representation of the applicant dated 10.06.2003 within a period of three months by a reasoned and speaking order. The O.A is disposed of accordingly.

5. There will be no order as to costs.

*Dhain*  
Member- A.

/Anand/